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SLP(C)No. 6880 OF 2005
ITEM No.42

Court No. 5

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.6880/2005

(From the judgement and order dated 10/03/2005 in CA 2954/05 in First Appeal No.1386 of 2004 of The HIGH COURT OF BOMBAY AT AURANGABAD)

JAIN IRRIGATION SYSTEMS LTD.

Petitioner (s)

VERSUS

AVINASH GHANSHYAM SARDA Respondent (s)
(With Appln(s). for exemption from filing c/c of the impugned
Judgment and permission to place addl. documents on record and
with prayer for interim relief)

Date : 11/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Ms. Shirin Khajuria, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

We see no reason to interfere.
The Special Leave Petition is dismissed.

(K.K. Chawla)
Court Master

(T.K.Viswanadhan)
AR-CUM-PS